Part A

WELCOME LETTER

Date: <<dd/mm/yyyy>>

To,

<<>>

<<>>

<<>>

<<>>

Contact Details: <<>>

Customer No.: <<>>

Policy No.: <<>>

Product Name: SBI Life – New Smart Samriddhi

UIN: 111N129V01

Dear <<>>

We welcome you to the SBI Life family and thank you for your trust in our products.

Joining SBI Life family will give you access to the best customer service and a wide range of products which cater to most of your life insurance needs.

Please note that you have opted for a <<Limited >> premium payment insurance policy. Your premium due dates are: <<dd/mm of every year / <<dd of each month >>during Premium Payment Term

- 1. For any information/ clarification, please contact: Your local SBI Life service branch: <<SBI Life branch address>>
- 2. Your Sourcing Bank/Branch is <<Sourcing Bank / Branch>> and Intermediary/Agent is <<Intermediary/Agent Name / Code / Contact Details>>
- 3. In case you have any complaint/grievance you may contact the following official for resolution:

<< Regional Director's address >>

- 4. We enclose the following as a part of the Policy booklet:
 - 4.1 Policy Document.
 - 4.2 First Premium Receipt.
 - 4.3 Copy of proposal form signed by you.
 - 4.4 Copy of KYC and other documents as follows:

Particulars	Documents Received
Age Proof	
Identity Proof	
Address Proof	
Consent & Revised Benefit Illustration	
Medical Reports	

- 5. In case of any clarification/discrepancy, Call us toll free on our customer service helpline 18002679090 or email us at info@sbilife.co.in, also you may visit us at www.sbilife.co.in
- 6. Register on our **Customer Self Service website** http://mypolicy.sbillife.co.in to avail various online services available.
- 7. All your servicing requests should be submitted to your local SBI Life service branch as mentioned above or at your nearest SBI Life branch only.
- 8. Please note that the digitally signed copy of your policy document is available on our website www.sbilife.co.in. This can be viewed in a secure manner through one time password. Please visit our website for details.

Please check all details. Please make sure that the policy document is kept safely.

Free Look Option

You can review the terms and conditions of the policy, within 15 days for policies sourced through any channel other than Distance Marketing and electronic policies and within 30 days for electronic policies and policies sourced through Distance Marketing, from the date of the receipt of the policy document and if you disagree with any of those terms and conditions, you have the option to return the policy to the company, stating the reasons for cancellation.

Your request for cancellation of the policy under the free look option must reach our SBI Life Office within a period of 15 days or 30 days, as the case may be, as mentioned above. Premiums paid by you will be refunded after deducting stamp duty. The proportionate risk premium for the period of cover will also be deducted.

We always look forward to be your preferred Life Insurance Company for all your Life Insurance needs.

Yours truly,

Part A

SBI Life – New Smart Samriddhi Policy Document (UIN: 111N129V01) Individual Non-linked Non-participating Life Insurance Savings Product

<signature>

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<< (Name of Signatory)>> << (Designation of Signatory)>>
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Note: The translated version of this letter in the regional language is printed overleaf for your convenience. However, should there be any ambiguity or conflict between these two versions, the English version shall prevail.



Welcome Letter – Regional Language

First Premium Receipt

KEY FEATURES DOCUMENT

Congratulations on your purchase. SBI Life - New Smart Samriddhi (UIN: 111N129V01) offers you

	T	
1	Aim of policy	SBI Life- New Smart Samriddhi is an Individual, Non- Linked, Non-participating, Life insurance Savings Product which provides the benefit of Protection & savings. The plan has a fixed Premium Payment Term (PPT) of 7 years and Policy Term of 15 years. The policy provides regular
		Guaranteed Additions (GA), to boost your savings along with life cover throughout the policy term with the benefit of no medical requirement.
2	Benefits of the policy	Death Benefit: Sum Assured on death along with accrued Guaranteed Additions, if any. Where, Sum Assured on death is Higher of (Basic Sum Assured or 10 times of Annualized Premium or 105% of total premiums received upto the date of death).
		Where Annualized premium shall be the premium amount payable in a year, chosen by the policyholder, excluding applicable taxes, underwriting extra premiums and loadings for modal premiums, if any.
		Total Premiums received / paid means total of all the premiums received, excluding any extra premium and applicable taxes.
		Maturity Benefit: Basic Sum Assured Plus Accrued Guaranteed Additions.
3	Other benefits	Guaranteed Additions: Guaranteed Additions will be equal to the simple rate of guaranteed
		addition multiplied by the cumulative premiums paid, which is the sum of the premiums paid by you till date, excluding the applicable taxes, underwriting extra premiums and loading for the modal premium, if any, at the end of each policy year for in-force policies. It will be 5.5% for annualized premium less than Rs 30,000 or 6% for annualized premium greater than or equal to
4	D.P. C. I	Rs 30,000.
4	Policy Surrender	The policy will acquire a paid-up and/or Surrender Value only if premiums have been paid for at least first 2 full consecutive policy years. On surrender, the higher of the Guaranteed Surrender Value (GSV) or Non-Guaranteed SSV will be paid.
5	Paid Up Value	If the policy has acquired Surrender Value and no further premiums are paid then it can be converted to a paid-up policy with a reduced sum assured.
6	Loans on the Policy	Loans will be available after the policy acquires surrender value.
7	Exclusions	No exclusions other than suicide clause, as stated below.
		Suicide: In case of death due to suicide, within 12 months from the date of
		commencement of risk under the policy or from the date of revival of the policy, the nominee
		or beneficiary of the policyholder shall be entitled to at least 80% of the total premiums paid till the date of death or the surrender value available as on the date of death whichever is higher,
		provided the policy is in force.
		After paying the benefit as applicable, the policy will be terminated.
8	Grace period	A grace period of 30 days from the premium due date will be allowed for payment of yearly
		premiums and 15 days from the premium due date for payment of monthly premiums. The policy
9	Revival	will remain in force during the grace period. If premiums are not paid within the period of grace and the policy is not surrendered, the policy
	Revivai	may be revived for full benefits within 5 consecutive years from the date of the first unpaid
		premium and before the date of maturity while the life assured is still alive. The guaranteed
		additions for the period during which the policy was in lapsed state would also get added, on
		revival. Revival is subject to satisfactory proof of insurability as required by the Company from time to time.
10	Free look provision	You can review the terms and conditions of the policy, within 15 days for policies sourced through
	2100 Ioon Providen	any mode other than Distance Marketing and electronic policies, from the date of receipt of policy document and 30 days for electronic policies and policies sourced through Distance Marketing,
		from the date of the receipt of the policy document and if you disagree with any of those terms and conditions, you have the option to return the policy to the company, stating the reasons for cancellation.
		Premiums paid by you will be refunded subject to deduction of proportionate risk premium for the period of cover and stamp duty charges.
11	Tax	You may be eligible for Income Tax benefits/exemptions as per the applicable income tax laws in India, which are subject to change from time to time. You may visit our website for further details.

		Please consult your tax advisor for details.
12	Claim	The details are mentioned in the Policy Document or you may contact the Company or your advisor or bank branch, for further details.

Note: This document contains brief information about the key features of the Product. The same shall not be construed as terms and conditions of the Policy or part thereof. For detailed terms and conditions governing the Policy, please read all parts of the Policy document. In case of any conflict between the information given in the Key Features document and the terms and conditions of the policy document, the terms and conditions of the Policy document shall prevail.



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SBI Life Insurance Company Limited

Registration Number: 111

Regulated by IRDAI

POLICY DOCUMENT

SBI LIFE - NEW SMART SAMRIDDHI

UIN: 111N129V01

(An Individual, Non-linked, Non-participating Life Insurance Savings Product)

Registered & Corporate Office: SBI Life Insurance Co. Ltd, "Natraj", M.V. Road & Western Express Highway Junction, Andheri (East), Mumbai - 400 069.

Website: www.sbilife.co.in | Email: info@sbilife.co.in | CIN: L99999MH2000PLC129113

Toll Free: 1800 267 9090 (Between 9.00 am & 9.00 pm)

Policy Preamble

Welcome to your **SBI Life – New Smart Samriddhi** policy and thank you for preferring **SBI Life Insurance Company Limited** to provide you with insurance solutions. The UIN allotted by Insurance Regulatory and Development Authority of India for this product is 111N129V01.

The information you have given in your proposal form, your personal statement together with any reports or other documents and declarations submitted by you form part of this contract of insurance with us. Your policy document, comprising this policy schedule along with the policy booklet and endorsements, if any, is evidence of the contract. You should read these carefully to make sure that you are satisfied with the terms and conditions of the policy. Please keep these in a safe place.

We request you to read this policy schedule along with the policy booklet. If you find any errors, please return the policy document for effecting corrections.

SBI Life – New Smart Samriddhi provides an excellent package of insurance cum investment solution.

Your Policy is an Individual, Non-Linked, Non-participating, Life Insurance Savings Product and your policy shall not have a share in the profits or surplus of the Company.

In return for your premiums we will provide you the benefits as described in the Part C and D of the policy document. The benefits available under this policy are subject to the payment of premiums as and when due.

The benefits will be paid to the person(s) entitled as set out in the policy document, if such benefits have become payable and subject to the title of the persons claiming the payments.

Please communicate any change in your mailing address or any other communication details as soon as possible.

If you require further information, please contact us or the Intermediary/Agent, as mentioned below.

Insurance Advisor/Facilitator Details: <<name>><<code>>
<< mobile number or landline number if mobile not available>>
<<POSP Name>><<POSP Code>>

Policy Schedule

Identification		
1.	Policy Number	<< as allotted by system >>
2.	Proposal No.	<< from the proposal form >>
3.	Proposal Date	< <dd mm="" yyyy="">></dd>
4.	Customer ID	< <as allotted="" by="" system="">></as>

Pers	onal information		
5.	Name of the Life Assured	<< Title / First Name / Surnan	ne of the life assured >>
6.	Name of Proposer / Policyholder	<< Title / First Name / Surnan	ne of the policyholder >>
		Life Assured	Policyholder
7.	Date of Birth	< <dd mm="" yyyy="">></dd>	< <dd mm="" yyyy="">></dd>
		Life Assured	Policyholder
8.	Age at entry		
		Life Assured	Policyholder
9.	Gender	<< Male / Female / Third	<< Male / Female / Third
10.	Mailing Address	Gender >> << Address for communication	Gender >>
11.	Telephone Number with STD Code		
12.	Mobile Number		
13.	E-Mail ID of the policyholder	<< E-Mail ID of the proposer	>>

Nomination					
14.	Name of the Nominee(s)	Relationship with the life assured	Age	% Share	
15.	Name of the Appointee(s)	Relationship with nominee	Ag	је	

Imp	Important dates		
16.	Date of Commencement of Policy	< <dd mm="" yyyy="">></dd>	
17.	Date of Commencement of Risk	< <dd mm="" yyyy="">></dd>	
18.	Policy Anniversary Date	< <dd mm="">></dd>	
19.	Premium Due Dates	< <dd mm="" yyyy="">></dd>	
20.	Due Date of Last Premium	< <dd mm="" yyyy="">></dd>	
21.	Date of Maturity of Policy	< <dd mm="" yyyy="">></dd>	

Basic policy information	
22. Basic Sum Assured (₹)	<<>>>
23. Premium Frequency	<< Yearly / Monthly >>
24. Installment Premium (₹)	<<>>
25. Rate of Guaranteed additions	<< %>>
26. Amount Payable at Maturity* (₹)	<<>>

^{*}Indicates the amount payable if all due premiums are paid & policy is in-force till maturity. See policy conditions in the booklet for maturity amount payable under paid up policies

Base Poli	су						
Benefit	Basic Sum Assured (₹)	Policy Term (Years)	Premium Payment Term (Years)	Installment Premium (₹)	Applicable Taxes (₹)	Due Date of Last Premium	Date of Maturity
Base Policy	<<>>>	<<>>>	<<>>	<<>>>		< <dd mm="" yyyy="">></dd>	< <dd mm="" yyyy="">></dd>
Total Installment					<<>>		
Premium(₹)							
(excluding applicable taxes)							
Applicable taxes(₹)					<<>>		
Total Installment Premium, including applicable taxes					<<>>		
Applicable rate					First Year <	<%>>	
of Tax*				S	econd Year <	<<%>>	

^{*} includes Applicable Taxes and/ or any other Statutory levy/ duty/ surcharge, as notified by the Central and/or State Government from time to time as per the provisions of the prevalent tax laws.

Part A

SBI Life – New Smart Samriddhi Policy Document (UIN: 111N129V01) Individual Non-linked Non-participating Life Insurance Savings Product

Signed for and on behalf of SBI Life Insurance Company Limited,

Authorised Signatory				
Name				
Designation				
Date		Place		

The stamp duty of $\tau <<>>$ (Rupees.....only) paid vide Letter of Authorisation no. <<>> dated <<>> issued by Pradhan Mudrank Karyalay.

<< Digital Signature >>

(Signature) Proper Officer

We request you to read this policy schedule along with the policy booklet. If you find any errors, please return your policy document for effecting corrections.

Policy Booklet

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Part B

This is your policy booklet containing the various terms and conditions governing your policy. This policy booklet should be read in conjunction with the policy schedule and other related documents of your policy.

If you find any errors, please return the policy for effecting corrections.

1. Definitions

These definitions apply throughout your policy document. The definitions are listed alphabetically.

Expressions	Meanings	
1. Age	is the age last birthday; i.e., the age in completed years.	
2. Age at Entry	is the age last birthday on the date of commencement of your policy.	
3. Annualized / Annual Premium	means the premium amount payable in a year, chosen by the policyholder, excluding the applicable taxes, underwriting extra premiums and loadings for modal premiums, if any.	
4. Appointee	is the person who is so named in the proposal form or subsequently changed by an endorsement, who has the right to give a valid discharge to the policy monies in case of death of the Life Assured during the term of the policy while the nominee is a minor.	
5. Assignee	is the person to whom the rights and benefits are transferred by virtue of an assignment under section 38 of the Insurance Act, 1938, as amended from time to time.	
6. Base Policy	is that part of your Policy referring to basic benefit.	
7. Basic Sum Assured	is the absolute amount of benefit, which is guaranteed to become payable on maturity, provided the policy is in force.	
8. Beneficiary/Claimant	the persons nominated by the policy owner to receive the insurance benefits under the provisions of your policy. The Beneficiary/Claimant may be you, or the nominee or the assignee or the legal heirs as the case may be. The Beneficiary/Claimant may be stated in the policy schedule or may be changed or added subsequently. In case the Beneficiary/Claimant is not stated in the policy or becomes invalid for any reason whatsoever, the Beneficiary/Claimant will be the person[s] as certified by a court of competent jurisdiction The terms beneficiary or claimant are interchangeable.	
9. Birthday	is the conventional Birthday. If it is on 29th February, it will be considered as falling on the last day of February.	
10. Business day	is our working day.	
11. Date of Commencement of Policy	is the start date of the policy.	
12. Date of Commencement of Risk	is the date from which the insurance cover under the policy commences.	
13. Date of Maturity of Policy	is the date on which the term of the policy expires in case the policy is not terminated earlier.	
14. Date of Revival	is the date on which the policy benefits are restored at the conclusion of the revival process.	
15. Date of Surrender	is the date on which we receive a communication from you requesting for surrender of the policy with all the necessary requirements. In case the requirements are not received in full, the date of surrender will be the date on which the last requirement for surrender of policy is received.	
16. Death benefit	means the benefit which is payable on death of the life assured during the policy term, as stated in the policy document.	

Expressions	Meanings	
17. Endorsement	a change in any of the terms and conditions of your policy, agreed to or issued by us, in writing.	
18. Financial Year	is the period commencing from 1 st April to the following 31 st March or such period as may be notified by the Government.	
19. Free-look Period	is the period during which the policyholder has the option to return the policy and cancel the contract, if he/she is not satisfied with the terms and conditions of the policy.	
20. Grace Period	is the time granted by us from the due date for the payment of premium, without any penalty or late fee, during which time the policy is considered to be in-force with the risk cover without any interruption, as per the terms & conditions of the policy.	
21. Guaranteed Surrender Value	is the minimum guaranteed amount of Surrender Value of the Policy, if eligible and payable to the policyholder on the surrender of the Policy.	
22. In-force	is the status of the policy when all the due premiums have been paid upto date.	
23.Installment premium /Premium	is the contractual amount payable by you on each Premium Due Date in order to keep the insurance cover in force under the provisions of your policy. Applicable taxes and levies if any, are payable in addition.	
24. Instrument	cheque, demand draft, pay order etc.	
25.Insurance Cover	means coverage for Insured Event. On occurrence of the insured event, the contingent benefits are payable to the Policyholder or Nominee or asignee or legal heir, as the case may be, and the insurance cover will cease thereafter.	
26. Lapse	is the status of the policy when a due premium is not paid before the expiry of grace period.	
27.Legal Heir	means the person(s) legally eligible to receive the insurance benefits under the provisions of the policy.	
28. Life Assured	is the person in relation to whom insurance cover and other benefits are granted under the policy.	
29. Limited Premium	is the Installment Premium payable over the Premium Paying Term at the chosen Premium Frequency.	
30. Maturity Benefit	is the benefit payable on maturity of the policy.	
31. Minor	is a person who has not completed 18 years of age.	
32. Nominee	is the person who is named as the Nominee in the proposal form or subsequently changed by an Endorsement, as per Section 39 of the Insurance Act, 1938 as amended for time to time, who has the right to give a valid discharge to the policy monies in case of the death of the Life Assured, during the term of the policy if such nomination is not disputed.	
33. Non-participating	means that your policy does not have a share in our profits.	
34.Our, Us, We, Company	SBI Life Insurance Company Limited or its successors. We are regulated by the Insurance Regulatory and Development Authority of India (IRDAI). The registration number allotted by IRDAI is 111.	
35.Paid-up	is the status of the policy if premiums have been paid for at least first 2 consecutive years and thereafter premiums are not paid within the grace period.	
36. Policy Anniversary	is the same date each year during the policy term as the date of commencement. If the date of commencement is on 29th of February, the policy anniversary will be the last date of February.	
37. Policy Document	means the policy schedule, policy booklet, endorsements (if any), rider documents (if any). Any subsequent written agreements (if any) mutually agreed by you and us during the term of the policy also forms a part of the Policy document.	
38. Policyholder	is the owner of the policy and is referred to as the proposer in the proposal form. The policy owner need not necessarily be the same person as the life assured.	
39. Policy Schedule	is the document that sets out the details of your policy.	

Expressions	Meanings	
40. Policy Term	is the period commencing with the Date of Commencement of the Policy and terminating with the Date of Maturity, during which the contractual benefits are payable	
41. Policy Year	is the period between two consecutive policy anniversaries; by convention, this period includes the first day and excludes the next policy anniversary day.	
42. Premium Due Date	Are the due dates on which the installment premiums are payable periodically as indicated in the Policy Schedule, during the Premium Payment Term. If the said corresponding date is not available in a calendar month, then the last day of the calendar month will be considered for this purpose.	
43. Premium Frequency	is the period between two consecutive premium due dates on which the installments are payable under the policy; the premium frequency can be either Yearly or Monthly.	
44. Premium Payment Term(PPT)	is the period, in years, over which premiums are payable.	
45.Revival	means restoration of the policy, which was discontinued due to the non-payment of premium, with all the benefits mentioned in the policy document, upon the receipt of all the premiums due and other charges or late fee if any, as per the terms and conditions of the policy, upon being satisfied as to the continued insurability of the insured or policyholder on the basis of the information, documents and reports furnished by the policyholder, in accordance with Board approved Underwriting policy.	
46. Revival period	is a period of 5 consecutive years from the due date of first unpaid premium but before the date of Maturity.	
47. Surrender	is the complete withdrawal or voluntary termination of the entire policy	
48. Surrender Value	is the amount if any, that becomes payable in case of Surrender of the policy, in accordance with the terms and conditions of the policy.	
49. Total Premiums Received/Paid	means total of all the premiums received, excluding any extra premiums and applicable taxes.	
50. Underwriting	 - is the process of classification of lives into appropriate homogeneous groups based on the risks covered. - based on underwriting, a decision is taken on whether a risk cover can be granted and if so at what rates of premium and under what terms. 	
51. You, Your	is the person named as the Policyholder.	

The above definitions are provided only for the purpose of proper comprehension of the terms & phrase used in the policy document. The actual benefits under the policy are payable strictly as per the terms and conditions of the policy only.

2. Abbreviations

Abbreviation	Stands for
IRDAI	Insurance Regulatory and Development Authority of India
Rs. / ₹	Indian Rupees
UIN	Unique Identification Number (allotted by IRDAI for this product)
GSV	Guaranteed Surrender Value
SSV	Special Surrender Value
PUSA	Paid-Up Sum Assured
PUV	Paid-Up Value
KYC	Know Your Customer

These abbreviations bear the meanings assigned to them elsewhere in the policy booklet



Part C

3. Base Policy Benefits

3.1. Participation in Profits and Bonus

3.1.1. Your Policy does not participate in any profits of the Company.

3.2. Death Benefit

- 3.2.1. If your Policy is in-force on the date of death of the life assured, we will pay the following benefits on death of the life assured during the policy term.
 - We will pay sum assured on death along with accrued guaranteed additions, if any.
- 3.2.2. The Sum assured on death is higher of the following:
 - 3.2.2.1. Basic sum assured OR
 - 3.2.2.2. 10 times of Annualized premium OR
 - 3.2.2.3. 105% of total premiums received upto the date of death
- 3.2.3. If your Policy is not in-force but has acquired paid-up value, we will pay paid-up value on death.
 - 3.2.3.1. For further Details, please refer to Section 7.1 under Part D

3.3. Maturity Benefit

- 3.3.1. If your Policy is in-force and the Life Assured survives till the Date of Maturity of Policy, we will pay the basic sum assured along with accrued guaranteed additions.
- 3.3.2. If your Policy is not in-force but has acquired paid-up value, we will pay the paid-up value on maturity on the date of maturity of the policy.
 - 3.3.2.1. For further Details, please refer to Section 7.1 under Part D.
- 3.4. If your policy is not in force and has not acquired any paid-up value, no benefits, whatsoever shall be payable under the policy and the contract comes to an end automatically.

4. Guaranteed Additions

4.1. Guaranteed additions

- 4.1.1. We will add the guaranteed additions at the end of each policy year provided your policy is in-force.
 - 4.1.1.1. The rate of guaranteed addition is given in your schedule.
 - 4.1.1.2. The guaranteed addition will be equal to the simple rate of guaranteed addition multiplied by the cumulative premiums paid, which is the sum of the premiums paid by you till date, excluding the applicable taxes, underwriting extra premiums and loading for the modal premium, if any, at the end of each policy year for in-force policies.
 - 4.1.1.3. The simple rate of guaranteed addition would be applied at the end of each policy year.
- 4.1.2. If your policy has lapsed and has acquired paid-up value then we will attach guaranteed additions at a proportionately reduced basis from the date of first unpaid Premium.

- 4.1.2.1. The reduced guaranteed additions would be equal to guaranteed additions amount as applicable for an in-force policy multiplied with ratio of number of premiums paid to the number of premiums originally payable.
- 4.1.2.2. If your policy has lapsed without acquiring any paid-up value, guaranteed additions will not be attached and no benefits shall be payable under the policy.
- 4.1.3. If your policy has acquired paid-up value or is in-force, the accrued guaranteed additions will be paid either on maturity or on the death of the life assured during the term of the policy, provided the death claim is found admissible and in case of surrender a part of the accrued guaranteed additions will be paid. The accrued guaranteed additions shall not be paid in any other way.

5. Premiums

- 5.1. You have to pay the premiums on or before the premium due dates or within the grace period.
- 5.2. You have to pay the premiums even if you do not receive renewal premium notice. We are not liable to send you any premium notices, whatsoever.
- 5.3. You will be liable to pay Applicable Taxes and/or any other statutory levy/ duty/ surcharge, at the rate notified by the Central Government/ State Government / Union Territories of India from time to time, as per the provisions of the prevalent tax laws on basic premium, rider premiums (if any) and any other charge as per the product features.
- 5.4. If we receive any amount in excess of the required premium, we will refund the excess. We will not pay any interest on this excess amount.
- 5.5. If we receive any amount less than the required premium, we will not adjust the said amount towards premiums till you pay the balance of premium. We will not pay any interest on the amount received earlier.

6. Grace Period

- 6.1. You can pay your premiums within a grace period of 30 days from the premium due date in case of yearly premium payment frequency and 15 days from the premium due date for monthly premium payment frequency. Your policy will be treated as in- force during the grace period.
- 6.2. If you do not pay your due premiums before the end of grace period, your policy lapses or becomes paid-up, as the case may be.

Part D

7. Non-forfeiture Benefits

7.1. Paid -up Value

- 7.1.1. Your policy will acquire paid-up value only if you have paid at least 2 full consecutive policy years' premiums.
- 7.1.2. Paid-up Value (PUV) on death or maturity = Paid-up Sum Assured (PUSA) on death or maturity plus accrued guaranteed additions, as the case may be.
- 7.1.3. The paid-up sum assured on death is equal to the sum assured on death multiplied by the ratio of number of premiums paid to the number of premiums originally payable.
- 7.1.4. The paid-up sum assured on maturity is equal to the basic sum assured multiplied by the ratio of number of premiums paid to the number of premiums originally payable.
- 7.1.5. Your policy will be eligible for reduced guaranteed additions from the date your policy has become paid- up till further revival.
- 7.1.6. We will pay Paid-up value on maturity, at the time of maturity or in case of earlier death of the life assured, we will pay the paid-up value on death.
- 7.1.7. You may terminate your paid-up policy before maturity by surrendering the policy for surrender value.
- 7.1.8. If your policy has not acquired any paid- up value and is in lapsed status, we will not be liable to pay you any amount either on maturity or on death

7.2. Surrender Value

- 7.2.1. You may surrender your policy during the term of the policy only if you have paid at least 2 full consecutive policy years' premiums.
- 7.2.2. We will pay you either Guaranteed Surrender Value (GSV) or Non-Guaranteed Special Surrender Value (SSV) whichever is higher, if you decide to surrender your Policy.
- 7.2.3. The GSV is equal to GSV factors multiplied by the Total premiums paid plus Surrender value of the accrued guaranteed additions. The GSV factors for various policy durations are given below:

Policy Year	As Percentage of Total premiums paid	
1	0%	
2	30%	
3	35%	
4	50%	
5	50%	
6	50%	
7	50%	
8	56%	
9	62%	
10	68%	
11	74%	
12	79%	

13	85%
14	90%
15	90%

- 7.2.4. The surrender value of the accrued guaranteed additions is calculated by multiplying the accrued guaranteed additions with guaranteed additions surrender value factors.
- 7.2.5. The guaranteed additions Surrender value factors are given below:

Years to Maturity	Guaranteed additions surrender value factors	
0	0.3000	
1	0.2774	
2	0.2566	
3	0.2373	
4	0.2195	
5	0.2031	
6	0.1879	
7	0.1739	
8	0.1609	
9	0.1490	
10	0.1380	
11	0.1278	
12	0.1184	
13	0.1098	
14	0.1018	
15	0.0944	

- 7.2.6. In case of surrenders, surrender value of accrued guaranteed additions will be less than the amount of accrued guaranteed additions and will depend on the guaranteed additions surrender value factors and the duration of the policy.
- 7.2.7. The Special surrender value (SSV) for your Policy will depend on the Policy term and the duration elapsed at the time of the Surrender.
- 7.2.8. We shall declare the SSV from time to time and SSV will be based on best estimate value of the future benefits available.
- 7.2.9. The surrender of the Policy shall extinguish all rights and benefits under your Policy.

8. Revival

- 8.1. If premiums are not paid within the grace period, your policy lapses or becomes paid-up. No benefits are then payable under your policy if your Policy has not acquired paid-up value.
- 8.2. You can revive your policy during its revival period of 5 consecutive years from the date of the First Unpaid Premium but before the date of Maturity.
- 8.3. You should write to us during the revival period requesting for revival of your policy.
- 8.4. You have to submit Good Health Declaration and satisfy other underwriting requirements, if any.
- 8.5. We may accept or reject your revival request. We will inform you about the same.
- 8.6. You have to pay all due premiums, not paid during the revival period, along with interest.

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- 8.7. The interest will be charged at a rate declared by us from time to time. The company policy currently is based on the nominal interest rate per annum and is 250 basis points greater than the benchmark yield of Repo Rate as on 1st April of each of the Financial Year and it will be compounding on a half-yearly basis. The repo rate as on 1st April 2020 is 4.40%. The current rate of interest applicable for the Financial Year 2020-21 on revival is 6.90% p.a. compounded half-yearly.
- 8.8. You cannot revive your policy after the expiry of the revival period.
- 8.9. Revival shall not be effective unless we accept the revival and intimate you the same in writing.
- 8.10. Once the revival is accepted and effected, your policy shall be eligible for guaranteed additions for the period during which your policy was in lapsed or paid-up status.
- 8.11. Any change in the basis for determining the interest rate for revival would require prior approval from the Regulator.

9. Claims

9.1. **Death Claim**

- 9.1.1. The policyholder, nominee or the legal heir, as the case may be, should intimate us about the death of the life assured in writing, stating at least the policy number, cause of death and date of death.
- 9.1.2. We will require the following documents to process the claim:
 - 9.1.2.1. Original policy document
 - 9.1.2.2. Original death certificate from municipal / local authorities
 - 9.1.2.3. Claimant's statement and claim forms in prescribed formats
 - 9.1.2.4. Hospital records including discharge summary, etc, wherever applicable
 - 9.1.2.5. Any other documents including post-mortem report, first information report where applicable
 - 9.1.2.6. Any other document which SBI Life may call, if found necessary in support of the claim.
- 9.1.3. Claim under the policy may be filed with us within 90 days of date of claim event.
- 9.1.4. However, without prejudice, in case of delay in intimation or submission of claim documents beyond the stipulated period in the policy document or in the Statutes, We, may condone such delay and examine the admissibility or otherwise of the claim, if such delay is proved to be for reasons beyond the control of the nominee/claimant.
- 9.1.5. We will pay the claim, if found admissible, to the assignee, if the policy is assigned.
- 9.1.6. If the policy is not assigned, and
 - 9.1.6.1. you are not the life assured, we will pay you or your legal heir
 - 9.1.6.2. you are the life assured, we will pay
 - 9.1.6.2.1. the nominee, if the nominee is not a minor
 - 9.1.6.2.2. the appointee, if the nominee is a minor
 - 9.1.6.2.3. your legal heir, if there is no nomination or if the nomination is not valid.
- 9.1.7. We may ask for additional information related to the claim.
- 9.1.8. You can claim only once under this plan.

9.2. Maturity Claim

- 9.2.1. You will be required to submit the original policy document, the discharge form and KYC documents to any of our offices.
- 9.2.2. If you assign your policy, we will pay claim to the Assignee.
- 9.2.3. If the policy is not assigned, we will pay the claim to you.

9.3. Surrender

- 9.3.1. We will require the original policy document and discharge form to process the surrender claim.
- 9.3.2. If the policy is assigned, we will pay the assignee, the surrender value.

- 9.3.3. If the policy is not assigned, we will pay the surrender value to
 - 9.3.3.1. you
 - 9.3.3.2. your legal heir, in case of death of policyholder subsequent to the date of submission of request for surrender of the policy but before payment of surrender value.

10. Termination

10.1. Termination of your Policy

- 10.1.1. Your policy will terminate at the earliest of the following:
 - 10.1.1.1. on payment of death benefit or.
 - 10.1.1.2. on the date of maturity of the policy or.
 - 10.1.1.3. on payment of surrender value or.
 - 10.1.1.4. on payment of free-look cancellation amount or.
 - 10.1.1.5. On your policy being in a lapsed status without acquiring any paid up value and after expiry of the revival period. However, death cover will terminate automatically if you fail to pay any renewal premium before the expiry of the grace period, provided the policy hasn't acquired paid up value.
 - 10.1.1.6. If it is found subsequent to issue of the policy that there is suppression of material facts or if it is noticed that false documents are submitted for obtaining the policy subject to the provisions of Section 45 of the Insurance Act 1938, as amended from time to time.
 - 10.1.1.7. If it comes to the notice of our Company that the life assured is not prima facie eligible for insurance cover for any reason whatsoever subject to the provisions of Section 45 of the Insurance Act 1938, as amended from time to time.

11. General Terms

11.1. Free look Period

- 11.1.1. If you have purchased electronic policy or a policy through distance marketing, you have free look period of 30 days from the date of the receipt of this policy document to review its terms and conditions. If you are not satisfied, you can return the policy to the company for cancellation along with a letter stating the reasons for cancellation.
- 11.1.2. For policies purchased through any channel or mode other than that mentioned in 11.1.1 above, you have a free look period of 15 days from the date of receipt of this policy document to review its terms and conditions. If you are not satisfied, you can return the policy to the company, for cancellation along with a letter stating the reasons for cancellation.
- 11.1.3. We will then refund the premium paid subject to deduction of the proportionate risk premium for the period of cover and the stamp duty paid.
- 11.1.4. You cannot revive or restore your policy once you have returned your policy.

11.2. Suicide Exclusion

- 11.2.1. If the life assured commits suicide, within 12 months, we will not pay the death benefit.
 - 11.2.2. We will calculate 12 months from the date of commencement of risk or the date of revival of policy, whichever is later.
 - 11.2.3. We will pay 80% of the total premiums paid till the date of death if death due to suicide occurs within 12 months from the date of commencement of risk, provided the policy is in-force and thereafter the contract would be terminated.
 - 11.2.4. In case of suicide within 12 months from the date of revival of the policy, we will pay either 80% of the total premiums paid till the date of death or the surrender value available as on the date of death (if any), whichever is higher, provided the policy is in-force and thereafter the contract would be terminated.

- 11.2.5. After paying the benefit as applicable, the policy will be terminated.
- 11.2.6. There is no other exclusion other than the suicide clause as stated above

11.3. Policy loan

- 11.3.1. You may apply for a loan against your Policy if your policy has acquired the Surrender Value.
- 11.3.2. Policy loan will not exceed 90% of the Surrender Value.
- 11.3.3. The interest to be charged on the loan will be declared by the Company from time to time
- 11.3.4. Your policy will be assigned to us and the assignment shall be in force till the entire loan with the interest thereon is repaid.
- 11.3.5. We reserve the right to determine the loan amount to be granted and to defer the granting of a loan for a period not exceeding six months from the date of request for such a loan.
- 11.3.6. Interest shall accrue on the outstanding policy loan at a rate which shall be determined by the Company from time to time. The company policy currently is based on the nominal interest rate per annum and is 150 basis points greater than the 10 year benchmark government security as on 1st April of each of the Financial Year and it will be compounding on a half-yearly basis. The interest rate would be rounded to nearest multiple of 25 basis points and interest amount would be rounded nearest to Re 1. For Financial Year 2020-21, the loan interest rate applicable is 7.75% p.a. compounded half-yearly.
- 11.3.7. Any change in the basis for deciding the interest rate for policy loan would be subject to prior approval from the Authority.
- 11.3.8. We will recover the unpaid loan, if any along with outstanding interest due from the proceeds under your policy at the time of any payment made under the policy.
- 11.3.9. If you fail to pay the loan interest on the due dates and the policy has lapsed and if the loan along with the outstanding interest due exceeds the surrender value for paid-up policy:
 - 11.3.9.1. your Policy will be foreclosed automatically; we will inform you beforehand if the policy is to be terminated.
 - 11.3.9.2. we will pay the residual value of the policy, if any;
 - 11.3.9.3. the contract of insurance will stand terminated and all the benefits under the policy shall automatically cease.
 - 11.3.9.4. No in force policy would be terminated in case of outstanding loan exceeding surrender value

Part E

12. Charges

Being an individual non-linked, non-participating life insurance savings product, there are no explicit charges under this policy.



Part F

13. General Terms - Miscellaneous

13.1. Nomination

- 13.1.1. If you are the policyholder and the life insurance cover is on your own life, you may, when affecting the policy or at any time before the policy matures for payment, nominate person or persons to whom the money secured by the policy shall be paid in the event of the death of the life assured.
- 13.1.2. If the nominee is a minor, you may appoint a person, competent to contract, as an appointee in the manner laid down by us, to receive the money secured by the policy in the event of death of the life assured during the minority of the nominee.
- 13.1.3. You may cancel or change the existing nomination.
- 13.1.4. An assignment or transfer of your policy under section 38 of the Insurance Act, 1938, as amended from time to time, shall cancel the nomination except under certain circumstances. Please refer to clause 9 under Section 39 Nomination by Policyholder Annexure II.
- 13.1.5. Your nomination should be registered in our records so as to make it binding on us.
- 13.1.6. For complete details about the nomination, please refer to Section 39 of the Insurance Act, 1938, as amended from time to time.

[A Leaflet containing the simplified version of the provisions of Section 38 & Section 39 is enclosed as Annexure – (I & II, respectively) for reference]

13.2. Assignment

- 13.2.1. You may assign the policy subject to the provisions of Section 38 of the Insurance

 Act, 1938, as amended from time to time.
- 13.2.2. We may decline to act upon any endorsement or deed of assignment if we have sufficient reasons and we will let you know in writing the reasons for such refusal.
- 13.2.3. You may prefer a claim to the Insurance Regulatory and Development Authority of India within 30 days of receipt of our communication intimating you about our declining to act upon the transfer or assignment of your policy.
- 13.2.4. You may assign your policy wholly or in part.
- 13.2.5. You may assign your policy either absolutely or conditionally, and at any point of time there can be only one assignment under your policy.
- 13.2.6. The assignment or reassignment of your policy should be registered with us so as to make it binding on us.
- 13.2.7. For complete details about the Assignment or transfer of the policy, please refer to Section 38 of the Insurance Act, 1938, as amended from time to time.

[A Leaflet containing the simplified version of the provisions of Section 38 is enclosed in Annexure – (I) for reference]

13.3. Non-Disclosure

- 13.3.1. We have issued your policy based on the statements in your proposal form, personal statement, medical reports and any other documents that are submitted to us.
- 13.3.2. If we find that any of this information is inaccurate or false or you have withheld any material information or in case of fraud, we will have a right to repudiate all the claims under your policy and / or cancel your policy and no benefit under the policy is payable.
- **13.3.3.** If we repudiate the claim under your policy / and or cancel your policy on the grounds of fraud, we would forfeit the premiums received under your policy and we shall not entertain any claim under your policy.
- **13.3.4.** If we repudiate death claim / and or cancel your policy on any grounds other than fraud, we may pay such amounts as are payable.

[A leaflet containing the simplified version of the provisions of Section 45 is enclosed in Annexure – III for reference.]

13.4. Misstatement of age

- 13.4.1. If we find that the correct age of the life assured is different from that mentioned in the proposal form, we will check the insured's eligibility for the life cover as on the date of commencement of policy.
- 13.4.2. If eligible,
 - 13.4.2.1. If the correct age is found to be higher, we will reduce the basic sum assured (as applicable).
 - 13.4.2.2. We will terminate your policy by paying surrender value, if any, if you disagree with the reduced basic sum assured.
 - 13.4.2.3. If the correct age is found to be lower, we will increase the basic sum assured (as applicable).
- 13.4.3. If not eligible,
 - 13.4.3.1. We will terminate your policy.
 - 13.4.3.2. We will pay you the Total Premiums paid without interest and after deducting all applicable expenses like Stamp duty, Proportionate Risk premium along with applicable taxes, cesses and levies, etc., incurred by us under the Policy.

13.5. Taxation

- 13.5.1. You are liable to pay the Applicable Taxes and/or any other statutory levy/duty/ surcharge, at the rate notified by the State Government or Central Government of India from time to time, as per the applicable tax laws on premium and/or other charges (if any) as per the product features.
- 13.5.2. You may be eligible for Income Tax benefits/exemptions as per the applicable income tax laws in India, which are subject to change from time to time. You may visit our website for further details. Please consult your tax advisor for details.
- 13.5.3. We shall deduct income tax at source (TDS) on payments made under the policy as per the applicable income tax laws in India

13.6. Date formats

Unless otherwise stated, all dates described and used in the policy schedule are in dd/mm/yyyy formats.

13.7. Electronic transactions

We shall accept premiums and pay benefits through any approved modes including electronic transfers.

13.8. Communications

- 13.8.1. We will communicate to you in writing and deliver the correspondence by hand, post, facsimile, e-mail or any other approved mode.
- 13.8.2. We will send correspondence to the mailing address you have provided in the proposal form or to the address subsequently changed and registered by you with us.
- 13.8.3. You should also communicate in writing and deliver the correspondence by hand, post, facsimile, e-mail or any other approved mode.
- 13.8.4. Your correspondence can be addressed to any of SBI Life branch offices or to its Central Processing Centre at the address below:

SBI Life Insurance Company Limited, Central Processing Centre, 7th Level (D Wing) & 8th Level, Seawoods Grand Central Tower 2, Plot No R-1,Sector-40, Seawoods, Nerul Node, Dist. Thane, Navi Mumbai - 400 706

Telephone No.: + 91 - 22 - 6645 6785

E-mail: info@sbilife.co.in

13.8.5. It is important that you keep us informed of your change in address and any other communication details.

Part G

14. Complaints

14.1. Grievance redressal procedure

- 14.1.1. If you have any query, complaint or grievance, you may approach any of our offices.
- 14.1.2. You can also call us on our toll-free number: 1800 267 9090 (9 am to 9 pm) and these timings are subject to change or you can email to us on info@sbilife.co.in.
- 14.1.3. If you are not satisfied with our decision or have not received any response, you may write to us at:

SBI Life Insurance Company Limited

Head - Client Relationship,

Central Processing Centre,

7th Level (D Wing) & 8th Level,

Seawoods Grand Central

Tower 2, Plot No R-1, Sector-40,

Seawoods, Nerul Node, Dist. Thane,

Navi Mumbai-400 706.

Telephone No.: +91 - 22 - 6645 6785

E-mail Id: hcr@sbilife.co.in

- 14.1.3.1. All grievances received by the Company will be responded to within a Turn Around Time (TAT) of 15 days.
- 14.1.4. In case the complaint is not fully attended by us within 15 days of lodging the complaint through our Grievance Redressal Mechanism; you may escalate the complaint to IRDAI through the Integrated Grievance Management System (IGMS) website: https://www.irdai.gov.in (Other Links >> Online Registration of Policyholder Complaints) or contact IRDAI Grievance Call Centre on toll-free number: 155255/ 1800 4254 732 or alternatively you may send an email on complaints@irdai.gov.in
- 14.1.5. The postal address of IRDAI for communication for complaints by paper is as follows:

Consumer Affairs Department,

Insurance Regulatory and Development Authority of India,

Sy. No. 115/1, Financial District

Nanakramguda, Gachibowli

Hyderabad - 500 032

- 14.1.6. In case you are not satisfied with our decision or not received a response within 30 days from the date of filing your complaints with us, and the issue pertains to provision 13 of the Insurance Ombudsman Rules, 2017, you may approach the Insurance Ombudsman. You can lodge the complaint with the Ombudsman as per provision 13 and 14(3) of the said rules. The relevant provisions have been mentioned in the section 'Relevant Statutes'.
- 14.1.7. The address of the Insurance Ombudsman and the Insurance Ombudsman Rules, 2017, are, available in the website of IRDAI, http://www.irdai.gov.in and in our website http://www.sbilife.co.in. The address of the ombudsman at Mumbai is

3rd Floor, JeevanSeva Annexe, S.V. Road, Santa Cruz (W),

Mumbai – 400 054.

Phone: +91 - 22 - 2610 6552/26106960

Fax: +91 - 22 - 2610 6052

Email: <u>bimalokpal.mumbai@ecoi.co.in</u>

14.1.8. We have also enclosed the addresses of the insurance ombudsman. Please refer

Annexure IV of the Policy Document.

15. Relevant Statutes

15.1. Governing laws and jurisdiction

This is subject to prevailing Indian Laws. Any dispute that may arise in connection with this shall be subject to the jurisdiction of the competent Indian Courts.

15.2. Section 41 of the Insurance Act 1938, as amended from time to time

(1) No person shall allow or offer to allow, either directly or indirectly, as an inducement to any person to take or renew or continue an insurance in respect of any kind of risk relating to lives or property in India, any rebate of the whole or part of the commission payable or any rebate of the premium shown on the policy, nor shall any person taking out or renewing or continuing a policy accept any rebate, except such rebate as may be allowed in accordance with the published prospectuses or tables of the insurer.

Provided that acceptance by an insurance agent of commission in connection with a policy of life insurance taken out by himself on his own life shall not be deemed to be acceptance of a rebate of premium within the meaning of this sub-section if at the time of such acceptance the insurance agent satisfies the prescribed conditions establishing that he is a bona fide insurance agent employed by the insurer.

(2) Any person making default in complying with the provisions of this section shall be liable for a penalty which may extend to ten lakh rupees.

15.3. Section 45 of the Insurance Act 1938, as amended from time to time

[A Leaflet containing the simplified version of the provisions of Section 45 is enclosed in Annexure – (III) for reference.]

15.4. Rule 13 of Ombudsman Rules, 2017

- 1. The Ombudsman may receive and consider complaints or disputes relating to:
 - a) delay in settlement of claims, beyond the time specified in the regulations, framed under the Insurance Regulatory and Development Authority of India Act, 1999:
 - b) any partial or total repudiation of claims by the life insurer, General insurer or the health insurer;
 - c) disputes over premium paid or payable in terms of insurance policy;
 - d) misrepresentation of policy terms and conditions at any time in the policy document or policy contract;
 - e) legal construction of insurance policies in so far as the dispute relates to claim;
 - f) policy servicing related grievances against insurers and their agents and intermediaries;
 - g) issuance of life insurance policy, general insurance policy including health insurance policy which is not inconformity with the proposal form submitted by the proposer;
 - h) non-issuance of insurance policy after receipt of premium in life insurance and general insurance including health insurance; and
 - i) any other matter resulting from the violation of provisions of the Insurance Act, 1938 or the regulations, circulars, guidelines or instructions issued by the IRDAI from time to time or the terms and conditions of the policy contract, in so far as they relate to issues mentioned at clauses (a) to (f).
- 2. The Ombudsman shall act as counselor and mediator relating to matters specified in sub-rule (1) provided there is written consent of the parties to the dispute.

- 3. The Ombudsman shall be precluded from handling any matter if he is an interested party or having conflict of interest.
- 4. The Central Government or as the case may be, the IRDAI may, at any time refer any complaint or dispute relating to insurance matters specified in sub-rule (1), to the Insurance Ombudsman and such complaint or dispute shall be entertained by the Insurance Ombudsman and be dealt with as if it is a complaint made under Rule 14.

15.5. Rule 14 of Ombudsman Rules, 2017

- (1) Any person who has a grievance against an insurer, may himself or through his legal heirs, nominee or assignee, make a complaint in writing to the Insurance Ombudsman within whose territorial jurisdiction the branch or office of the insurer complained against or the residential address or place of residence of the complainant is located.
- (2) The complaint shall be in writing, duly signed by the complainant or through his legal heirs, nominee or assignee and shall state clearly the name and address of the complainant, the name of the branch or office of the insurer against whom the complaint is made, the facts giving rise to complaint, supported by documents, the nature and extent of the loss caused to the complainant and the relief sought from the Insurance Ombudsman.
- (3) No complaint to the Ombudsman shall lie unless
 - a) The complainant makes a written representation to the insurer named in the complaint and
 - a. Either the insurer had rejected the complaint; or
 - b. the complainant had not received any reply within a period of one month after the insurer received his representation; or
 - c. the complainant is not satisfied with the reply given to him by the insurer
 - b) the complaint is made within one year
 - a. after the order of the insurer rejecting the representation is received; or
 - b. after receipt of decision of the insurer which is not to the satisfaction of the complainant;
 - c. after expiry of a period of one month from the date of sending the written representation to the insurer if the insurer named fails to furnish reply to the complainant
- (4) The Ombudsman shall be empowered to condone the delay in such cases as he may consider necessary, after calling for objections of the insurer against the proposed condonation and after recording reasons for condoning the delay and in case the delay is condoned, the date of condonation of delay shall be deemed to be the date of filing of the complaint, for further proceedings under these rules.
- (5) No complaint before the Insurance Ombudsman shall be maintainable on the same subject matter on which proceedings are pending before or disposed of by any court or consumer forum or arbitrator.

15.6. Protection of Policyholders' Interest

The IRDAI (Protection of Policyholders' Interest) Regulation, 2017 provide for protection of the interest of the policyholders. The provisions of this regulation will be applicable and subject to the prevailing law, as amended from time to time.

Annexure-I

A. Section 38 - Assignment and Transfer of Insurance Policies

Assignment or transfer of a policy should be in accordance with Section 38 of the Insurance Act, 1938 as amended by Insurance Laws (Amendment) Act, 2015. The extant provisions in this regard are as follows:

- 01. This policy may be transferred/assigned, wholly or in part, with or without consideration.
- 02. An Assignment may be effected in a policy by an endorsement upon the policy itself or by a separate instrument under notice to the Insurer.
- 03. The instrument of assignment should indicate the fact of transfer or assignment and the reasons for the assignment or transfer, antecedents of the assignee and terms on which assignment is made.
- 04. The assignment must be signed by the transferor or assignor or duly authorized agent and attested by at least one witness.
- 05. The transfer of assignment shall not be operative as against an insurer until a notice in writing of the transfer or assignment and either the said endorsement or instrument itself or copy there of certified to be correct by both transferor and transferee or their duly authorised agents have been delivered to the insurer.
- 06. Fee to be paid for assignment or transfer can be specified by the Authority through Regulations.
- 07. On receipt of notice with fee, the insurer should Grant a written acknowledgement of receipt of notice. Such notice shall be conclusive evidence against the insurer of duly receiving the notice.
- 08. If the insurer maintains one or more places of business, such notices shall be delivered only at the place where the policy is being serviced.
- 09. The insurer may accept or decline to act upon any transfer or assignment or endorsement, if it has sufficient reasons to believe that it is

a. not bonafide or

b.not in the interest of the policyholder or

c. not in public interest or

- d. is for the purpose of trading of the insurance policy.
- 10. Before refusing to act upon endorsement, the Insurer should record the reasons in writing and communicate the same in writing to Policyholder within 30 days from the date of policyholder giving a notice of transfer or assignment.
- 11. In case of refusal to act upon the endorsement by the Insurer, any person aggrieved by the refusal may prefer a claim to IRDAI within 30 days of receipt of the refusal letter from the Insurer.
- 12. The priority of claims of persons interested in an insurance policy would depend on the date on which the notices of assignment or transfer is delivered to the insurer; where there are more than one instruments of transfer or assignment, the priority will depend on dates of delivery of such notices. Any dispute in this regard as to priority should be referred to Authority.
- 13. Every assignment or transfer shall be deemed to be absolute assignment or transfer and the assignee or transferee shall be deemed to be absolute assignee or transferee, except

- a. where assignment or transfer is subject to terms and conditions of transfer or assignment OR b. where the transfer or assignment is made upon condition that
 - i. the proceeds under the policy shall become payable to policyholder or nominee(s) in the event of assignee or transferee dying before the insured OR
 - ii. the insured surviving the term of the policy

Such conditional assignee will not be entitled to obtain a loan on policy or surrender the policy. This provision will prevail notwithstanding any law or custom having force of law which is contrary to the above position.

- 14. In other cases, the insurer shall, subject to terms and conditions of assignment, recognize the transferee or assignee named in the notice as the absolute transferee or assignee and such person
- a. shall be subject to all liabilities and equities to which the transferor or assignor was subject to at the date of transfer or assignment and
- b.may institute any proceedings in relation to the policy
- c. obtain loan under the policy or surrender the policy without obtaining the consent of the transferor or assignor or making him a party to the proceedings
- 15. Any rights and remedies of an assignee or transferee of a life insurance policy under an assignment or transfer effected before commencement of the Insurance Laws (Amendment) Act, 2015 shall not be affected by this section.

[Disclaimer: This is not a comprehensive list of amendments of Insurance Laws (Amendment) Act,2015 and only a simplified version prepared for general information. Policy Holders are advised to refer to Original Gazette Notification for complete and accurate details.]

Annexure-II

B. Section 39 - Nomination by policyholder

Nomination of a life insurance Policy is as below in accordance with Section 39 of the Insurance Act, 1938 as amended by Insurance Laws (Amendment) Act, 2015. The extant provisions in this regard are as follows:

- 01. The policyholder of a life insurance on his own life may nominate a person or persons to whom money secured by the policy shall be paid in the event of his death.
- 02. Where the nominee is a minor, the policyholder may appoint any person to receive the money secured by the policy in the event of policyholder's death during the minority of the nominee. The manner of appointment to be laid down by the insurer.
- 03. Nomination can be made at any time before the maturity of the policy.
- 04. Nomination may be incorporated in the text of the policy itself or may be endorsed on the policy communicated to the insurer and can be registered by the insurer in the records relating to the policy.
- 05. Nomination can be cancelled or changed at any time before policy matures, by an endorsement or a further endorsement or a will as the case may be.
- 06. A notice in writing of Change or Cancellation of nomination must be delivered to the insurer for the insurer to be liable to such nominee. Otherwise, insurer will not be liable if a bonafide payment is made to the person named in the text of the policy or in the registered records of the insurer.
- 07. Fee to be paid to the insurer for registering change or cancellation of a nomination can be specified by the Authority through Regulations.
- 08. On receipt of notice with fee, the insurer should grant a written acknowledgement to the policyholder of having registered a nomination or cancellation or change thereof.
- 09. A transfer or assignment made in accordance with Section 38 shall automatically cancel the nomination except in case of assignment to the insurer or other transferee or assignee for purpose of loan or against security or its reassignment after repayment. In such case, the nomination will not get cancelled to the extent of insurer's or transferee's or assignee's interest in the policy. The nomination will get revived on repayment of the loan.
- 10. The right of any creditor to be paid out of the proceeds of any policy of life insurance shall not be affected by the nomination.
- 11. In case of nomination by policyholder whose life is insured, if the nominees die before the policyholder, the proceeds are payable to policyholder or his heirs or legal representatives or holder of succession certificate.
- 12. In case nominee(s) survive the person whose life is insured, the amount secured by the policy shall be paid to such survivor(s).
 - a. 13. Where the policyholder whose life is insured nominates his parents or
 - b. spouse or

- c. children or
- d. spouse and children
- e. or any of them

the nominees are beneficially entitled to the amount payable by the insurer to the policyholder unless it is proved that policyholder could not have conferred such beneficial title on the nominee having regard to the nature of his title.

- 14. If nominee(s) die after the policyholder but before his share of the amount secured under the policy is paid, the share of the expired nominee(s) shall be payable to the heirs or legal representative of the nominee or holder of succession certificate of such nominee(s).
- 15. The provisions of sub-section 7 and 8 (13 and 14 above) shall apply to all life insurance policies maturing for payment after the commencement of Insurance (Amendment) Act, 2015
- 16. If policyholder dies after maturity but the proceeds and benefit of the policy has not been paid to him because of his death, his nominee(s) shall be entitled to the proceeds and benefit of the policy.
- 17. The provisions of Section 39 are not applicable to any life insurance policy to which Section 6 of Married Women's Property Act, 1874 applies or has at any time applied except where before or after Insurance Amendment) Act 2015, a nomination is made in favour of spouse or children or spouse and children whether or not on the face of the policy it is mentioned that it is made under Section 39. Where nomination is intended to be made to spouse or children or spouse and children under Section 6 of MWP Act, it should be specifically mentioned on the policy. In such a case only, the provisions of Section 39 will not apply.

[Disclaimer: This is not a comprehensive list of amendments of Insurance Laws (Amendment) Act, 2015 and only a simplified version prepared for general information. Policy Holders are advised to refer to Original Gazette Notification for complete and accurate details.]

Annexure-III

C. Section 45 – Policy shall not be called in question on the ground of mis-statement after three years

Provisions regarding policy not being called into question in terms of Section 45 of the Insurance Act, 1938, as amended by Insurance Laws (Amendment) Act, 2015 are as follows:

- 01. No Policy of Life Insurance shall be called in question **on any ground whatsoever** after expiry of 3 yrs from
 - a. the date of issuance of policy or
 - b. the date of commencement of risk or
 - c. the date of revival of policy or
 - d. the date of rider to the policy

whichever is later.

- 02. On the ground of fraud, a policy of Life Insurance may be called in question within 3 years from
 - a. the date of issuance of policy or
 - b. the date of commencement of risk or
 - c. the date of revival of policy or
 - d. the date of rider to the policy

whichever is later.

For this, the insurer should communicate in writing to the insured or legal representative or nominee or assignees of insured, as applicable, mentioning the ground and materials on which such decision is based.

- 03. Fraud means any of the following acts committed by insured or by his agent, with the intent to deceive the insurer or to induce the insurer to issue a life insurance policy:
 - a. The suggestion, as a fact of that which is not true and which the insured does not believe to be true;
 - b. The active concealment of a fact by the insured having knowledge or belief of the fact;
 - c. Any other act fitted to deceive; and
 - d. Any such act or omission as the law specifically declares to be fraudulent.
- 04. Mere silence is not fraud unless, depending on circumstances of the case, it is the duty of the insured or his agent keeping silence to speak or silence is in itself equivalent to speak.
- 05. No Insurer shall repudiate a life insurance Policy on the ground of Fraud, if the Insured / beneficiary can prove that the misstatement was true to the best of his knowledge and there was no deliberate intention to suppress the fact or that such mis-statement of or suppression of material fact are within the knowledge of the insurer. Onus of disproving is upon the policyholder, if alive, or beneficiaries.
- 06. Life insurance Policy can be called in question within 3 years on the ground that any statement of or suppression of a fact material to expectancy of life of the insured was incorrectly made in the proposal or other document basis which policy was issued or revived or rider issued. For this, the insurer should communicate in writing to the insured or legal representative or nominee or assignees of insured, as applicable, mentioning the ground and materials on which decision to repudiate the policy of life insurance is based.

- 07. In case repudiation is on ground of mis-statement and not on fraud, the premium collected on policy till the date of repudiation shall be paid to the insured or legal representative or nominee or assignees of insured, within a period of 90 days from the date of repudiation.
- 08. Fact shall not be considered material unless it has a direct bearing on the risk undertaken by the insurer. The onus is on insurer to show that if the insurer had been aware of the said fact, no life insurance policy would have been issued to the insured.
- 09. The insurer can call for proof of age at any time if he is entitled to do so and no policy shall be deemed to be called in question merely because the terms of the policy are adjusted on subsequent proof of age of life insured. So, this Section will not be applicable for questioning age or adjustment based on proof of age submitted subsequently.

[Disclaimer: This is not a comprehensive list of amendments of Insurance Laws (Amendment) Act,2015 and only a simplified version prepared for general information. Policy Holders are advised to refer to Original Gazette Notification for complete and accurate details]

Annexure IV

D. List of Ombudsman Centres with Address

Office of the	Contact Details	Jurisdiction of Office
Ombudsman		Union Territory, District)
	Office of the Insurance Ombudsman,	
	Jeevan Prakash Building, 6th floor,	Gujarat,
AHMEDABAD	Tilak Marg, Relief Road,	Dadra & Nagar Haveli,
AIIVIEDABAD	Ahmedabad – 380 001.	Daman and Diu.
	Tel.: 079 - 25501201/02/05/06	Daman and Diu.
	Email: bimalokpal.ahmedabad@ecoi.co.in	
	Office of the Insurance Ombudsman,	
	Jeevan Soudha Building,PID No. 57-27-N-19	
	Ground Floor, 19/19, 24th Main Road,	
BENGALURU	JP Nagar, Ist Phase,	Karnataka.
	Bengaluru – 560 078.	
	Tel.: 080 - 26652048 / 26652049	
	Email: bimalokpal.bengaluru@ecoi.co.in	
	Office of the Insurance Ombudsman,	
	Janak Vihar Complex, 2nd Floor,	
	6, Malviya Nagar, Opp. Airtel Office,	
BHOPAL	Near New Market,	Madhya Pradesh
	Bhopal – 462 003.	Chattisgarh.
	Tel.: 0755 - 2769201 / 2769202	
	Fax: 0755 - 2769203	
	Email: bimalokpal.bhopal@ecoi.co.in	
	Office of the Insurance Ombudsman,	
	62, Forest park,	
BHUBANESHWAR	Bhubneshwar – 751 009.	Orissa.
DHUDANESHWAR	Tel.: 0674 - 2596461 /2596455	Olissa.
	Fax: 0674 - 2596429	
	Email: bimalokpal.bhubaneswar@ecoi.co.in	
	Office of the Insurance Ombudsman,	
\	S.C.O. No. 101, 102 & 103, 2nd Floor,	Punjab,
	Batra Building, Sector 17 – D,	Haryana,
CHANDIGARH	Chandigarh – 160 017.	Himachal Pradesh,
	Tel.: 0172 - 2706196 / 2706468	Jammu & Kashmir,
	Fax: 0172 - 2708274	Chandigarh.
	Email: bimalokpal.chandigarh@ecoi.co.in	
	Office of the Insurance Ombudsman,	
	Fatima Akhtar Court, 4th Floor, 453,	Tamil Nadu,
	Anna Salai, Teynampet,	Pondicherry Town and
CHENNAI	CHENNAI – 600 018.	Karaikal (which are part of
	Tel.: 044 - 24333668 / 24335284	Pondicherry).
	Fax: 044 - 24333664	3,7
	Email: bimalokpal.chennai@ecoi.co.in	
	Office of the Insurance Ombudsman,	
	2/2 A, Universal Insurance Building,	
DEI III	Asaf Ali Road,	D 11.
DELHI	New Delhi – 110 002.	Delhi.
	Tel.: 011 - 23232481/23213504	
	Email: bimalokpal.delhi@ecoi.co.in	
	Office of the Insurance Ombudsman,	Assam,
GUWAHATI	Jeevan Nivesh, 5th Floor,	Meghalaya,
33,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,	Nr. Panbazar over bridge, S.S. Road,	Manipur,
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	Guwahati – 781001(ASSAM).	Mizoram,
	Tel.: 0361 - 2632204 / 2602205	Arunachal Pradesh,
	Email: bimalokpal.guwahati@ecoi.co.in	Nagaland and Tripura.
	Office of the Insurance Ombudsman,	
	6-2-46, 1st floor, "Moin Court",	
	Lane Opp. Saleem Function Palace,	Andhra Pradesh,
HYDERABAD	A. C. Guards, Lakdi-Ka-Pool,	Telangana,
	Hyderabad - 500 004.	Yanam and
	Tel.: 040 - 67504123 / 23312122 Fax: 040 - 23376599	part of Territory of Pondicherry.
	Email: bimalokpal.hyderabad@ecoi.co.in	
	Office of the Insurance Ombudsman,	
	Jeevan Nidhi – II Bldg., Gr. Floor,	
	Bhawani Singh Marg,	
JAIPUR	Jaipur - 302 005.	Rajasthan.
	Tel.: 0141 - 2740363	
	Email: Bimalokpal.jaipur@ecoi.co.in	
	Office of the Insurance Ombudsman,	
	2nd Floor, Pulinat Bldg.,	
	Opp. Cochin Shipyard, M. G. Road,	Kerala,
ERNAKULAM	Ernakulam - 682 015.	Lakshadweep,
	Tel.: 0484 - 2358759 / 2359338	Mahe-a part of Pondicherry.
	Fax: 0484 - 2359336	
	Email: bimalokpal.ernakulam@ecoi.co.in	
	Office of the Insurance Ombudsman,	
	Hindustan Bldg. Annexe, 4th Floor,	
	4, C.R. Avenue,	West Bengal,
KOLKATA	KOLKATA - 700 072.	Sikkim,
	Tel.: 033 - 22124339 / 22124340	Andaman & Nicobar Islands.
	Fax: 033 - 22124341	
	Email: bimalokpal.kolkata@ecoi.co.in	
	Office of the Insurance Ombudsman,	Districts of Uttar Pradesh:
	6th Floor, Jeevan Bhawan, Phase-II,	Laitpur, Jhansi, Mahoba, Hamirpur,
	Nawal Kishore Road, Hazratganj,	Banda, Chitrakoot, Allahabad,
	Lucknow - 226 001.	Mirzapur, Sonbhabdra, Fatehpur,
	Tel.: 0522 - 2231330 / 2231331	Pratapgarh, Jaunpur, Varanasi,
	Fax: 0522 - 2231310	Gazipur, Jalaun, Kanpur, Lucknow,
LUCKNOW	Email: bimalokpal.lucknow@ecoi.co.in	Unnao, Sitapur, Lakhimpur, Bahraich, Barabanki, Raebareli,
LUCKNOW		Sravasti, Gonda, Faizabad, Amethi,
		Kaushambi, Balrampur, Basti,
		Ambedkarnagar, Sultanpur,
		Maharajgang, Santkabirnagar,
		Azamgarh, Kushinagar, Gorkhpur,
		Deoria, Mau, Ghazipur, Chandauli,
		Ballia, Sidharathnagar.
	Office of the Insurance Ombudsman,	<u> </u>
	3rd Floor, Jeevan Seva Annexe,	
	S. V. Road, Santacruz (W),	Goa,
MUMBAI	Mumbai - 400 054.	Mumbai Metropolitan Region
MUMBAI	Tel.: 022 - 26106552 / 26106960	excluding Navi Mumbai & Thane.
	Fax: 022 - 26106052	chording Ivavi Wumbai & Inalic.
	Email: bimalokpal.mumbai@ecoi.co.in	
	Office of the Insurance Ombudsman,	State of Uttaranchal and the
MOIDA	Bhagwan Sahai Palace	following Districts of Uttar Pradesh:
NOIDA	4th Floor, Main Road,	Agra, Aligarh, Bagpat, Bareilly,
	Naya Bans, Sector 15,	Bijnor, Budaun, Bulandshehar,

	Diette Coutem Duddh Noger	Etah Vanasi Majamuri Mathura
	Distt: Gautam Buddh Nagar,	Etah, Kanooj, Mainpuri, Mathura,
	U.P-201301.	Meerut, Moradabad, Muzaffarnagar,
	Tel.: 0120-2514250 / 2514252 / 2514253	Oraiyya, Pilibhit, Etawah,
	Email: bimalokpal.noida@ecoi.co.in	Farrukhabad, Firozbad,
		Gautambodhanagar, Ghaziabad,
		Hardoi, Shahjahanpur, Hapur,
		Shamli, Rampur, Kashganj,
		Sambhal, Amroha, Hathras,
		Kanshiramnagar, Saharanpur.
	Office of the Insurance Ombudsman,	
	1st Floor, Kalpana Arcade Building,,	
	Bazar Samiti Road,	A. Dilean
PATNA	Bahadurpur,	Bihar,
	Patna 800 006.	Jharkhand.
	Tel.: 0612-2680952	
	Email: bimalokpal.patna@ecoi.co.in	
	Office of the Insurance Ombudsman,	
	Jeevan Darshan Bldg., 3rd Floor,	
	C.T.S. No.s. 195 to 198,	Maharashtra,
PUNE	N.C. Kelkar Road, Narayan Peth,	Area of Navi Mumbai and Thane
LOILE	Pune – 411 030.	excluding Mumbai Metropolitan
	Tel.: 020-41312555	Region.
	Email: bimalokpal.pune@ecoi.co.in	
	Email. omalokpar.pane @ ecol.co.m	